

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 96(ND)/2017  
CA NO.

CORAM:

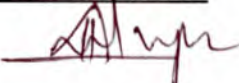
PRESENT: CHIEF JUSTICE M. M.KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: Dinesh Kumar Jalan & Ors.  
And  
Prestage City Developers Pvt. Ltd. & Ors.

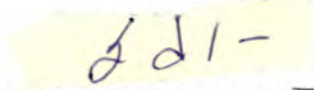
SECTION OF THE COMPANIES ACT: 241-242

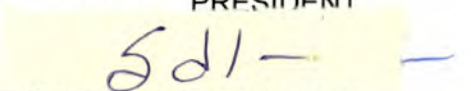
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMOL VYAS	Advocate	Petitioner	

**ORDER**

Learned Counsel for the petitioner has drawn our attention to the averment made in the petition which has listed 12 meetings held up to 23-3-15. On that basis it has been, interalia, argued that no notice of these meetings has been given to petitioner who holds 34.6 per cent shareholding. It has further been submitted that the petitioner has no information with regard to the affairs of the company and the holding of meeting after March 2015, 2016 and 2017. He requested for inspection of the record. It has further been submitted that respondent has already been served.

Having heard the Learned Counsel, we are of the view that at this stage the petition is wholly premature. The respondent company is directed to allow the petitioner to undertake inspection in respect of the meetings held in 2015, 2016 and 2017. The inspection shall be permitted for a period of one week from 7<sup>th</sup> June, 2017 to 15<sup>th</sup> June, 2017 between 9.00 a.m. to 5.00 p.m. The inspection may be conducted by the petitioner personally or with the assistance of any other professional. The petition stands disposed of in the above term. However, we make it clear that we have not adjudicated on my other issues which were pressed before us. All the issues are left open. A copy of the order be sent to respondent immediately.

  
(CHIEF JUSTICE M.M KUMAR)  
PRESIDENT

  
(SMT. DEEPA KRISHAN)  
MEMBER (T)

Dated: 22-5-17  
Kanta